

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.132

TP 128 of 2016(CP 55 of 2016)

Proceedings under Section 397-398 of the Companies Act

IN THE MATTER OF:

Avni Dharmesh Patel

.....Applicant

V/s

Venus Procon Pvt Ltd & Ors

.....Respondents

Order delivered on ..15/06/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Dipika Soni, PCS on behalf of Mr. Jalal Alkesh, PCS.

For the Respondent :

ORDER

The copy of the petition and rejoinder are available on the e-portal. The copy of the reply is not on record. Only written submission of Respondent no.1 is on record. There are two respondents. None appears for Respondent no.2 neither any reply is filed. Respondent no.2 is to be proceeded as ex-parte.

On 14.09.2021, both sides were directed to upload their pleadings on e-portal which is not complied by the Respondent no.1. None had appeared for the petitioner on 23.11.2021. None appeared for both the sides on 29.03.2022. The matter is of the year 2016. This shall be the last chance. If none appears on the next date of hearing, the petition will be dismissed.

List the matter on 26.07.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)